

Mr. Speaker: I have disallowed it. I am prepared to discuss it in my Chamber with the hon. Member. If he can satisfy me, I will bring it up tomorrow. He may see me at one o'clock. All hon. Members whose adjournment motions have been disallowed may come and see me one after the other. Let them satisfy me; and, if I am satisfied, I will bring them before the House tomorrow. (Interruptions). Let not hon. Members interrupt me.

Papers to be laid on the Table—
Shri Morarji Desai.

12.03½ hrs.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS, FINANCE ACCOUNTS AND AUDIT REPORTS

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of each of the following papers:

(i) Appropriation Accounts (Posts and Telegraphs), 1958-59 and Audit Report, 1960 thereon, under Article 151(1) of the Constitution.

[Placed in Library, see No. LT-2064/60].

(ii) Finance Accounts of the Central Government, 1948-49 to 1954-55 (Parts I, II and III) and Audit Report, 1956 thereon, under Article 151(1) of the Constitution.

[Placed in Library, see No. LT-2065/60].

MERCHANT SHIPPING (FORMS OF LICENCES) RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to lay on the Table, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958, a copy of the Merchant Shipping (Forms of Licences) Rules, 1960 published in

Notification No. G.S.R. 280, dated the 5th March, 1960.

[Placed in Library, see No. LT-2067/60].

ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD.

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, I beg to lay on the Table a copy of each of the following papers:

(i) Annual Report of the National Projects Construction Corporation Limited for the year 1958-59 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

(ii) Review by the Government of the working of the above Corporation.

[Placed in Library, see No. LT-2067/60].

Mr. Speaker: Shri A. M. Thomas.

Shri Khushwaqt Rai (Kheri): Sir, I want to raise a point of order regarding item (3).

Mr. Speaker: What is the point of order?

Shri Khushwaqt Rai: The point of order is this. This Resolution No. 49-159-SV-387 has been published in the Gazette of India. . . .

Mr. Speaker: What is that?

Shri Khushwaqt Rai: Item (b) of (iii).

Shri Braj Raj Singh (Firozabad): He is referring to item 4, Sir.

Shri Khushwaqt Rai: Regarding item (iii) of 4, I have raised this point of order.

Mr. Speaker: What is the point of order? Is it that it ought not to be placed on the Table of the House?